

C.A.No. 8561 OF 1997  
For judgment  
ITEM NO.1A

COURT NO. 9

SECTION XVI

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

CIVIL APPEAL NO. 8561 OF 1997

HOWRAH MUNICIPAL CORPORATION & ORS. .. APPELLANTS

VERSUS

GANGES ROPE CO. LTD. & ORS. .. RESPONDENTS

[HEARD BY : HON'BLE SHIVARAJ V. PATIL & D.M. DHARMADHIKARI]

DATE: 19/12/2003 This appeal was called on for pronouncement  
of Judgment today.

CORAM :

HON'BLE MR. JUSTICE SHIVARAJ V. PATIL  
HON'BLE MR. JUSTICE D.M. DHARMADHIKARI

For appellant (s)Mr. Bijan Ghosh, Adv.  
for Mr. L.C. Agrawala, Adv.

For respondent (s)Mr. Sunil K. Jain, Adv.

The Court made the following  
O R D E R

Hon'ble Mr. Justice D.M. Dharmadhikari pronounced the Judgment of the Court today.  
The appeal is allowed in terms of the signed Judgment. The parties are directed to bear their  
own costs.

Sarita(Shelly Sengupta)  
Court Master

(Signed Reportable Judgment is placed on the file)